

BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

FORTY-THIRD REPORT

(Presented on 29.11.2002)

The Business Advisory Committee held a sitting on Thursday, the 28th November, 2002.

2. The Committee recommend the allocation of time to the following items of business as shown against each: -

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| (1) | The Supreme Court Judges (Salaries and Conditions of Service) Second Amendment Bill, 2002.
<i>(Consideration and passing)</i> | ½ hour |
| (2) | The High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.
<i>(Consideration and passing)</i> | |
| (3) | The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002.
<i>(Consideration and passing)</i> | ½ hour |
| (4) | The Transfer of Property (Amendment) Bill, 2002.
<i>(Consideration and passing)</i> | ½ hour |
| (5) | The Indian Evidence (Amendment) Bill, 2002.
<i>(Consideration and passing)</i> | 2 hours |
| (6) | The Representation of the People (Second Amendment) Bill, 2002.
<i>(Consideration and passing)</i> | 2 hours |

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| (7) | The Special Protection Group (Amendment) Bill, 2002.
<i>(Consideration and passing)</i> | 2 hours |
| (8) | The Wildlife (Protection) Amendment Bill, 2002, after it
has been passed by Rajya Sabha.
<i>(Consideration and passing)</i> | 2 hours |
| (9) | Discussion and Voting on Supplementary Demand for
Grant (Railways) for 2002-03. | 2 hours |
| (10) | Discussion and Voting on Supplementary Demands for
Grants (General) for 2002-03. | 2 hours |

3. The Committee also recommend that discussion under rule 193 on one of the following subjects may be taken up during next week: -

- (1) Problems being faced by farmers in the country.
- (2) Internal Security scenario in the country.

NEW DELHI;
November 28, 2002
Agrahayana 7, 1924 (Saka)

MANOHAR JOSHI
Chairman
Business Advisory Committee